Title: Introduction, consideration and passing of the Appropriation (Railways) No.3 Bill,2002.

SHRI NITISH KUMAR: Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2002-2003 for the purposes of Railways.

MR. SPEAKER: The question is:

> "That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2002-2003 for the purposes of Railways."

The motion was adopted.

SHRI NITISH KUMAR: Sir, I introduce** the Bill.

...(Interruptions)

MR. SPEAKER: The hon. Minister may now move for consideration of the Bill.

SHRI NITISH KUMAR: Sir, I beg to move:

> "That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2002-2003 for the purposes of Railways, be taken into consideration."

MR. SPEAKER: The question is:

> "That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2002-2003 for the purposes of Railways, be taken into consideration."

The motion was adopted.

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*Published in the Gazette of India, Extraordinary, Part-II-Section 2, dated 9.8.2002.

**Introduced with the Recommendation of the President.

MR. SPEAKER: The House will now take up clause by clause consideration of the Bill.

The question is:

> "That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill,

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

...(Interruptions)

MR. SPEAKER: The hon. Minister may now move that the Bill be passed.

SHRI NITISH KUMAR: Sir, I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

...(Interruptions)

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